

of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-4371|73].

NOTIFICATIONS UNDER NATIONAL HIGHWAYS ACT, 1956

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHR M. B. RANA): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:—

- (i) S.O. 9(E) published in Gazette of India dated the 4th January, 1973.
- (ii) S.O. 10(E) published in Gazette of India dated the 4th January, 1973.

[Placed in Library. See No. LT-4372/73.]

DRUGS AND COSMETICS (THIRD AMENDMENT) RULES, 1972

SHRI A. K. KISKU: I beg to lay on the Table a copy of the Drugs and Cosmetics (Third Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. S.O. 289 in Gazette of India dated the 3rd February, 1973, under section 38 of the Drugs and Cosmetics Act, 1940. [Placed in Library. See No. LT-4373|73]

U.G.C. (DISQUALIFICATION, RETIREMENT AND CONDITIONS SERVICE OF MEMBERS), (AMENDMENT) RULES, 1973.

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): I beg to lay on the Table a copy of the University Grants Commission (Disqualification, Retirement and conditions of service of Members) (Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. S.O. 12(E) in

Gazette of India dated the 15th January, 1973, under sub-section (3) of section 25 of the University Grants Commission Act, 1956. [Placed in Library. See No. LT-4374|73].

NOTIFICATIONS UNDER DRUGS AND COSMETICS ACT, 1940

SHRI A. K. KISKU: I beg to lay on the Table—

- (1) A copy of the following Notifications (Hindi and English versions) under section 38 of the Drugs and Cosmetics Act, 1940:—
 - (i) The Drugs and Cosmetics Amendment Rules, 1972, published in Notification No. S.O. 2139 in Gazette of India dated the 12th August, 1972.
 - (ii) The Drugs and Cosmetics (Second Amendment) Rules, 1972, published in Notification No. S.O. 2358 in Gazette of India dated the 26th August, 1972.

- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the above Notifications.

[Placed in Library. See No. LT-4375|73].

Proclamation, etc. in Relation to the State of Orissa

THE MINISTER OF HOME AFFAIRS (SHRI UMA SHANKAR DIKSHIT): I beg to lay on the Table—

- (1) A copy of the Proclamation dated the 3rd March, 1973 issued by the President under clause (1) of article 356 of the Constitution in relation to the State of Orissa published in Notification No. G.S.R. 155(E) in Gazette of India dated the 3rd March, 1973, under article 356(3) of the Constitution.
- (2) A copy of the order dated the 3rd March, 1973, made by the

[Shri Uma Shanker Dikshit]

President in pursuance of sub-clause (i) clause (c) of the above Proclamation, published in Notification No. G.S.R. 156(E) in Gazette of India dated the 3rd March. 1973.

(3) A copy of the Report dated the 1st March, 1973 of the Governor of Orissa to the President.

[Placed in Library. See No. LT-4376/73].

SHRI SURENDRA MOHANTY:
Will it be circulated?

MR. SPEAKER: Yes, it will be circulated.

—
PUBLIC ACCOUNTS COMMITTEE
SEVENTY-SEVENTH REPORT

SHRI BHAGWAT JHA AZAD (Bhagalpur): I beg to present the Seventy-seventh Report of the Public Accounts Committee on paragraphs relating to Financial Results and Earnings of the Railways included in the Report of the Comptroller and Auditor General of India for the year 1970-71 Union Government (Railways).

—
13.45 hrs.

SUPPLEMENTARY DEMANDS FOR
GRANTS (RAILWAYS) 1972-73

THE MINISTER OF RAILWAYS (SHRI L. N. MISHRA): Sir, I beg to present a statement showing Supplementary Demands for Grants in respect of the Budget (Railways) For 1972-73.

SHRI VAYALAR RAVI (Chirayinkil): Sir, I want to draw the attention of the Government to the grave crisis facing the rubber growers in Kerala. The production of the tyre factories has been reduced drastically because of the power cut. So, the off take of natural rubber by the

tyre factories is very much less. Now, only 50 per cent of the total production of rubber is consumed by the tyre factories. So, there is a glut in rubber in the market. Unfortunately, at such a time, the Government of India have sanctioned the import of natural rubber. So, I would like the Government to make a statement on this.

MR. SPEAKER: He can talk to his friend the Minister and get a reply.

MR. SPEAKER: The Law Minister will come on the 7th.

SHRI JYOTIRMOY BOSU: (Diamond Harbour): Sir, what about item No. 14-B?

MR. SPEAKER: I am not permitting it.

SHRI JYOTIRMOY BOSU: Would he like to speak after lunch?

SHRI JYOTIRMOY BOSU: I will always bow down to the Chair. Here is a concrete example. The moment you say it, I obey it.

MR. SPEAKER: I am not going to be satisfied with these minor concessions.

SHRI S. M. BANERJEE (Kanpur): This obedience is because of the lunch.

13.48 hrs.

*The Lok Sabha adjourned for Lunch
till Fifteen of the Clock*

—
*The Lok Sabha re-assembled after
lunch at four minutes past Fifteen of
the Clock.*

[MR. DEPUTY-SPEAKER in the Chair].

MOTION RE: INCREASE IN PRICES
OF FOODSTUFFS AND OTHER
ESSENTIAL COMMODITIES

SHRI JYOTIRMOY BOSU: (Diamond Harbour): Mr. Deputy-Speaker, Sir, I beg to move: